

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri Bhanu Bhushan, Member**
- 3. Shri R.Krishnamoorthy, Member**

**I.A.No. 12/2008 in  
Petition No. 147/2005**

**In the matter of**

Approval of tariff for Unified Load Despatch and Communication (ULDC) Scheme in North Eastern Region for the period 1.4.2004 to 30.6.2018 and additional capitalization after date of commercial operation during 2003-04 .

**And in the matter of**

Power Grid Corporation of India Limited, Gurgaon

**..Petitioner**

Vs

1. Assam State Electricity Board, Guwahati
2. Meghalaya State Electricity Board, Shillong
3. Government of Arunachal Pradesh, Itanagar
4. Power and Electricity Department, Govt. of Mizoram, Aizwal
5. Electricity Department, Govt. of Manipur, Imphal
6. Department of Power, Govt. of Nagaland , Kohima
7. Department of Power, Govt. of Tripura, Agartala

**Respondents**

**ORDER**

Through this interlocutory application, the petitioner, Power Grid Corporation of India Limited prays for extension of time up to 30.9.2008 for furnishing the information called for vide order dated 18.6.2008 in Petition No. 147/2005.

2. The Commission by its order dated 18.6.2008 directed the petitioner to submit following information on affidavit by 15.7.2008, with advance copy to the respondents, who were to file their reply, if any, by 31.7.2008:

- (i) Revised calculations of the annual fees and charges for ULDC scheme in accordance with the methodology considered by the Commission in

order dated 11.4.2008 in Review Petition No. 133/2006 (in Petition No. 139/2005);

- (ii) "Right-of-way-" charges, if any, for lying optic fibre cable underground, duly apportioned between the telecom business of the petitioner and the UDLC scheme; and
- (iii) Detailed year-wise O & M expenses attributable to ULDC scheme from the date of commercial operation till 31.3.2008, with details of royalty and other charges, if any, paid to the Department of Telecommunications for optic fibre cable and their apportioning between ULDC and the telecom business.

3. The petitioner has submitted that the collection and compilation of information called is to take more time and therefore it is not able to submit the required information in the stipulated time. Accordingly, petitioner seeks extension of time for submission of the information called for up to 30.9.2008.

4. The prayer made by the petitioner is allowed. The petitioner is directed to submit the requisite information on affidavit latest by 30.9.2008, with advance copy to the respondents, who may file their reply, if any, by 24.10.2008. List this petition on 6.11.2008 for further directions.

5. In view of the above, the petition shall not be listed for hearing on 12.8.2008.

6. With the above, I.A.No. 12/2008 stands disposed of.

Sd/-  
**(R.KRISHNAMOORTHY)**  
**MEMBER**  
New Delhi dated the 29<sup>th</sup> July 2008

sd/-  
**(BHANU BHUSHAN)**  
**MEMBER**

sd/-  
**(DR. PRAMOD DEO)**  
**CHAIRPERSON**